

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


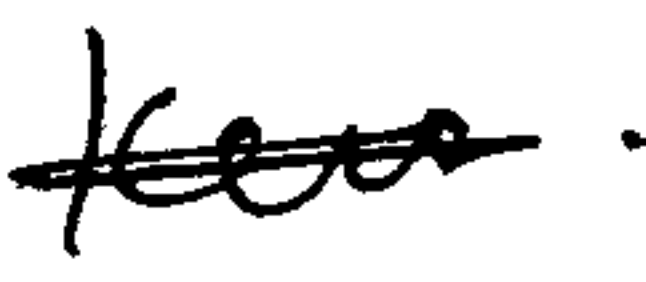
C.P. (I.B) No. 87/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.08.2018**

Name of the Company: Panchmahal Steel Ltd  
V/s.  
Ratnesh Metal Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dr. CHETAN RAJPUROHIT	Advocate	Operational Creditor	
2.	Mr. SAURABH G. AMIN	} ADVOCATE	FOR, RESPONDENT (RATNESH METAL INDUSTRIES PVT. LTD.)	
3.	Mr. KEWAL J. SHAH			


**ORDER**

Dr. Chetan Rajpurohit is present for the Operational Creditor/petitioner. Advocate Mr. Saurabh G. Amin with Advocate Mr. Kewal Shah is present for the Respondent.

At the request of both side's Counsels matter is adjourned.

List the matter on 20.09.2018

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)**

Dated this the 14th day of August, 2018